## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## LOK SABHA UNSTARRED QUESTION NO. 5252

TO BE ANSWERED ON MONDAY, APRIL 3, 2023/CHAITRA 13, 1945 (SAKA)

### "EXEMPTION OF SENIOR CITIZENS FROM INCOME TAX PAYMENT"

#### 5252. SHRI GIRIDHARI YADAV:

Will the Minister of FINANCE be pleased to state:

- (a) whether the number of senior citizens including pensioners who pay income tax in the country is very less and if so, the details thereof including the number of such income tax payers and the amount of income tax revenues received therefrom during each of the last three years; and
- (b) whether the Government proposes to exempt the senior citizens including pensioners from the ambit of income tax to facilitate them with simplified way of living and if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

# THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) No sir. The details of number of senior citizens tax payers and the amount of income tax revenues received therefrom during each of the last three years are as under:

		Senior Citizen (Age > 60 years)	
SR	AY	No. of	Total Taxes Paid
		taxpayers	(As per Part-B TTI of Income Tax Return) (Rs. in Crore)
1	2019-20	73,14,324	70,262
2	2020-21	75,93,353	79,806
3	2021-22	81,30,798	83,756
4	2022-23*	86,71,564	1,13,458
* - upto 28-Feb-2023			
Senior Citizen :			
AY 2019-20 : born on or before 31-Mar-1959			
AY 2020-21 : born on or before 31-Mar-1960			
AY 2021-22 : born on or before 31-Mar-1961			
AY 2022-23 : born on or before 31-Mar-1962			

(b) There is no such proposal. However, some income tax related benefits provided to pensioners and senior citizens are given in the annexure.

#### Annexure

### Relief provided to senior citizens/pensioners under the Income-tax Act, 1961

- (i) In order to provide relief to senior citizens including those senior citizens receiving pension, Finance Act, 2018 provided various incentives which included,
  - a. increase in the limit of deduction on account of payment of health insurance premium and/or medical expenditure from Rs 30,000/- to Rs 50,000/- under section 80D of the Act;
  - b. increase in the limit of deduction for medical expenditure in respect of certain critical illness from Rs 60,000/- and Rs 80,000/-, in the case of senior citizens and very senior citizens respectively, to Rs 1,00,000/- in the case of all senior citizens (of the age of 60 years or more) under section 80DDB of the Act;
  - c. a deduction of Rs 50,000/- was provided to senior citizens on interest income from deposits with banks, co-operative societies and post offices under section 80TTB of the Act and the threshold for tax deducted at source on interest income for senior citizens was increased from Rs 10,000/- to Rs 50,000/- under section 194A of the Act.
- (ii) In order to ease compliance burden on senior citizen pensioners who are of 75 years of age or above having pension and interest income, Finance Act, 2021 provided that such persons shall be exempted from the requirement of filing of income tax if the full amount of tax payable has been deducted by the paying bank.

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